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CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

C.C.D. NO. 27/92

In

O.A. 12/91

Dr. R.S. Asthane

Petitioner

versus

Govt. of U.P. and another

Respondents.

Shri G.C. Rai

Counsel for applicant

Shri V.C. Varma

Counsel for Respondents.

Coram

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

In this application, the Treasury Officer has appeared personally and he states that he has paid the all the bills which was given to him. On behalf of other respondents it has been stated that the order passed by the Tribunal has been implemented and the payment has been made. The learned counsel for the applicant states that there was a delay of 5 months and 3 days in payment, and the applicant is entitled for further interest for that period. The bill which has been produced before us states that actual payment was made in the month of July and the delay caused due to one party or the other. It is beyond the scope of present application or Original application. No contempt

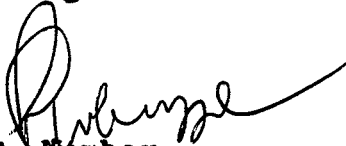
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is made out and accordingly the notices are discharged.

In case the applicant is aggrieved, he may raise the matter with the appropriate government. Contempt application is consigned to record.


Adm. Member



Vice Chairman.

Lucknow: Dated 14.9.92.